

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO: - 10728 - JK (LD) of 2025

DATED:- 26 - 08 - 2025

Sanction is hereby accorded to the appointment of Officer's of Jal Shakti Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal/ any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No:-LAW-OIC/08/2025

Dated: - 26.08.2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary) Jal Shakti Department
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No:- 10728 - JK(LD) of 2025 dated 26.08.2025.

S No.	Title of the Case	OIC
1	Case titled Mohammad Hanief Lone VERSUS Union Territory of J&K and Others in O.A No. 489 /2024.	Mr. Sahil Mahajan, Under Secretary to Government Jal Shakti Department.
2	Case titled Sanjeev Bhagat & others Vs State Of J&K and others in OA No. 1734/2022	Mrs. Anjali Koul Under Secretary. Jal Shakti Department.
3	Case titled Ashwani Kumar & another Vs U.T of J&K & others in WP (C) No. 1331/2024.	Mr. Satish Kumar Thaploo, Project Manager, JKI Jammu.
4	Case titled MUZAMIL AHMAD RAFIQI & ORS. VERSUS U.T OF J&K AND OTHERS in T.A No. 79 /2022.	Mr. Sahil Mahajan, Under Secretary to Government Jal Shakti Department.

Neysingh

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